

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

C.P. (IB)/465(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES: **CENTRAL BANK OF INDIA VS AMULAKH**
BHUPATRAY MEHTA

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/465(MB)2024

- 1) Mr. Siddhesh, Ld. Counsel for the Petitioner is present.
- 2) The present Company Petition has been filed by **Central Bank of India**, against the Personal Guarantor, **Amulakh Bhupatray Mehta** under section 95 of the Insolvency and Bankruptcy Code, 2016 (“the Code”) read with Rule 6(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019 (“IBBI Rules”) seeking initiation of Corporate Insolvency Resolution Process.
- 3) Heard the Ld. Counsel for the Applicant. On perusal of records, this Bench noticed that the Petitioner has filed this Company Petition against the

Personal Guarantor, **Amulakh Bhupatray Mehta**. However, the Demand Notice in Form B Under Rule 7(1) of IBBI Rules was inadvertently served or annexed in the name of “*Nisha Jayesh Mehta*”.

- 4) In that view of the matter, Petitioner herein is directed to verify the documents and amend the Company Petition within a period of Seven Days, failing which, this Bench shall proceed further in the matter thereby dismissing the Company Petition on account of insufficient documents.
- 5) Accordingly, stand over to **15.07.2024, for further consideration and hearing.**

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**